

Republic of Yemen, Somalia, Sierra Leone, Uganda, Zaire, Zambia and Zanzibar.

(b) The services of Indian doctors are made available to foreign countries either under technical assistance schemes such as Indian Technical and Economic Cooperation Programme (ITEC) or on a personal contract between the doctor and the foreign Government or institution. In the former case, the expenditure on the deputationists is met by the Government of India either wholly or partially (depending upon the facilities which the host country would be prepared to provide) on items such as pay, compensatory foreign allowance, rent free accommodation, children's education allowance, cost of passage for the doctor and entitled members of the family, free medical facilities, leave and holiday passage for the children of the deputationists staying in India, all according to the general Government orders in force. The emoluments are free of income tax in the country of assignment.

In the latter case all expenditure on the deputationists is borne by the foreign country concerned on terms and conditions mutually agreed upon.

In both cases the services of doctors are normally lent for a period of three years extendable to five years with the approval of the Central Establishment Board. Doctors in Central and State Government service are allowed to retain a lien on their posts and the period of deputation is treated as leave.

Introduction of Life Insurance for Trainee Pilots

4026. SHRI DHARAMRAO AFZALPURKAR: Will the Minister of DEFENCE be pleased to state:

(a) whether there is any proposal under the consideration of Govern-

ment to introduce Life Insurance for trainee pilots; and

(b) if not, the reasons thereof?

THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM): (a) and (b). A proposal to provide appropriate insurance cover at Government expense of Flight Cadets under flying training against death and disability was examined in the past and was not found feasible. The question of payment of compensation to the next of kin of Flight Cadet killed in accident has been reviewed recently. An *ex-gratia* Payment of Rs. 20,000 on *ad-hoc* basis is now being made in such cases without applying any means test. In the case of Flight Cadet drawn from the ranks of the IAF, an *ex-gratia* payment of Rs. 42,000, in addition to other terminal benefits, is admissible. This arrangement is considered adequate.

Recruitment of local people against posts carrying pay up to Rs. 500 P.M. in Rourkela Steel Plant

4027. SHRI GAJADHAR MANJHI: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether the assurances both written and verbal given by the Ministry that all posts carrying pay upto Rs. 500 per month under the Rourkela Steel Plant should be filled up by local people, has been adhered to by the Rourkela Steel Plant management; and

(b) if so, the number of persons appointed during the last one year specifying local persons and others separately?

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND MINES (SHRI SUBODH HANSDA): (a) As provided for in the recruitment policy enunciated by Government for making appointments in the Public Undertakings, recruitment to all posts carrying scales of Rs. 450—Rs. 775 and

below is being made by the Rourkela Steel Plant through the local Employment Exchange. The local Additional District Magistrate is an Associate Member of the recruitment committee of the Rourkela Steel Plant.

(b) No separate State-wise statistics are being maintained of persons appointed to posts in the Plant.

Standard of N.C.C.

4028. SHRI NAWAL KISHORE SHARMA: Will the Minister of DEFENCE be pleased to state:

(a) whether the standard of N.C.C. has been fast deteriorating in the country during the past few years;

(b) if so, the reasons therefor; and

(c) the steps being taken by Government to improve the standard of N.C.C.?

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI J. B. PATNAIK): (a) No, Sir.

(b) Does not arise.

(c) Government have appointed a high level Committee under the Chairmanship of Dr. G. S. Mahajan, Vice Chancellor, Pune University to evaluate the N.C.C. scheme with specific reference to its aims and to recommend changes, if any, required to be made in the Scheme to improve its quality, effectiveness and popularity. The recommendations of the Committee are expected to be received by the end of 1973.

Ration and Ammunition supplied to N.C.C.

4029. SHRI NAWAL KISHORE SHARMA: Will the Minister of DEFENCE be pleased to state:

(a) whether a sub-standard ration and ammunition are supplied to N.C.C.; and

(b) if so, whether investigations are being conducted in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI J. B. PATNAIK): (a) No, Sir.

(b) Does not arise.

Review of Coal Distribution System in Gaya and Nawadah of Bihar

4030. SHRI SUKHDEO PRASAD VERMA: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether in spite of the increased coal production consumers in the Districts of Gaya and Nawadah of Bihar are not getting it regularly and in adequate quantity; and

(b) if so, whether Government propose to review the distribution system?

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND MINES (SHRI SUBODH HANSDA): (a) Owing to considerable increase in requirement of coal of power houses and Steel Plants which enjoy high priority for allotment of wagons, relatively low-priority consumers, especially those who get their coal by rail, have had to face shortages of coal in the recent months all over the country. The Government is not aware of any special difficulty faced by consumers of Gaya and Nawadah Districts of Bihar.

(b) The Railways and the coal producing organisations are taking a number of steps to augment movement of coal and these are expected to improve the situation progressively. The Government have also recently constituted a high level committee to look into the problems of coal transport and distribution to ensure regular supplies to the various consumers.